



Central Electricity Regulatory Commission

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001
Phone 23353503, FAX: 23753923

Petition No. 599/TL/2020

Dated: 1.2.2021

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) has been made by Vapi-II North Lakhimpur Transmission Limited, F-1, The Mira Corporate Suites, 1&2 Ishwar Nagar, Mathura Road, New Delhi-110065 to establish transmission system for "Western Region Strengthening Scheme- XIX (WRSS-XIX) and North Eastern Region Strengthening Scheme- IX (NERSS-IX)" on Build, Own, Operate and Maintain basis comprising the following elements:

S. No.	Name of the Transmission Element	Line length (in Km)	Scheduled COD from effective date
--------	----------------------------------	---------------------	-----------------------------------

Part A: Additional 400 kV outlets from Banaskantha 765/400 kV S/S

1.	LILO of second circuit of Zerdia- Ranchodpura 400 kV D/c line at Banaskantha (PG) PS	17.84	28 months
----	--	-------	-----------

Part B: Establishment of new substation at Vapi/Ambethi area and its associated transmission lines.

1.	Establishment of 2x500MVA, 400/220 kV GIS S/s near Vapi / Ambethi (Vapi-II)	-	34 months
2.	LILO of KAPP-Vapi 400 kV D/c line at Vapi-II	5.96	34 months
3.	125 MVAR bus reactor at Vapi-II Substation Bus Reactor: 1x125MVAR -Bus Reactor Bay: 1 no -Space for 420kV additional Bus Reactor 1 no	-	34 months
4.	Vapi-II-Sayali 220 kV D/c line -From Vapi-II upto LILO point of one circuit of Vapi(PG)-Khadoli 220 kV D/c line at Sayali substation with ampacity equivalent to twin zebra conductor. - Interconnection with LILO section (of LILO of one circuit of Vapi (PG)-Khadoli 220 kV D/c line at Sayali sub-station) so as to form Vapi-II-Sayali 220 kV D/c line and Vapi- Khadoli 220 kV D/c line. (The LILO section is with zebra conductor)	19.87	34 months

Part C: Additional ISTS feed to Navi Mumbai 400/220 kV substation of POWERGRID

1.	Padghe (PG)- Kharghar 400 kV D/c (quad) line to be terminated into one ckt. of Kharghar- Ghatkopar 400 kV D/c (quad) line (thus forming Padghe (PG) - Kharghar 400 kV S/c (quad) line, Padghe (PG)- Ghatkopar 400 kV S/c (quad) line)	68.76	42 months
2.	LILO of Padghe (PG)- Ghatkopar 400 kV S/c line at Navi Mumbai GIS (PG) (with quad conductor)	16.31	42 months
3.	LILO of Apta- Kalwa/Taloja 220 kV D/c line (i.e. Apta- Kalwa and Apta Taloja 220 kV lines) at Navi Mumbai (PG)	2.55	30 months

Part D: North Eastern Region Strengthening Scheme - IX

1.	Pare HEP (NEEPCO) (from near LILO point)-North Lakhimpur (AEGCL) 132 kV D/c line (with ACSR Zebra conductor) along with 2 no. 132 kV line bays at North Lakhimpurend.	29.52	36 months
2.	LILO of one circuit of Pare HEP-North Lakhimpur (AEGCL) 132 kV D/c line (with ACSR Zebra) at Nirjuli (POWERGRID) sub-station.	13.08	36 months

2. The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of Rs. 2565.92 million per annum on the basis of the competitive bidding carried out by PFC Consulting Limited in accordance with the Guidelines issued by the Central Govt. under Section 63 of the Act.

3. Based on material available on record, the Commission vide order dated 1.2.2021 in Petition No. 599/TL/2020, has proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for grant of inter-State transmission licence to Vapi-II North Lakhimpur Transmission Limited before the Commission can be accessed at the website www.sterlitepower.com or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by 20.2.2021 at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for further hearing by the Commission in due course. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

(Sanoj Kumar Jha)
Secretary